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RAJYA SABHA

Tuesday, the 1st September, 1981/10th Bhadra, 1903 (Saka)

The House met at eleven of the clock.

[Mr. Deputy Chairman in the Chair] RE. CALLING ATTENTION MOTION REGARDING THE REPORTED IRRIGULARITIES IN THE MAT-TER OF GANTING INCOME-TAX EXEMPTIONS TO CERTAIN TRUSTS IN MAHARASHTRA AND MALDISTRIBUTION OF ESSEN-TIAL COMMODITIES LIKE CE-MENT IN THAT STATE

(Interruptions)

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Mr. Deputy Chairman, we are pained to see your conduct....

ME: DEPUTY CHAIRMAN: We shall go to the questions. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: Shameless action. No sitting, no sitting. What a shameless action it is. You made a certain announcement in the House that today we will discuss it. But you have changed that decision. How can you change that decision? You have lowered the dignity of this House. Mr. Deputy decision? Chairman, you have lowered the dignity of the House; you have flouted the procedure of the House. From the Chair you made the annoucement that the Antulay matter would be discussed here today. What are for? You vacate the you here Chair...(Interruptions) You vacate the Chair ... (Interruptions)

MR. DEPUTY CHAIRMAN: I am ready to hear all of you.

SHRI NAGESHWAR PRASAD SHAHI: We do not want to hear you.

SHRI LAL K. ADVANI (Gujarat): Sir, give notice of a motion for the suspension of the Question Hour.

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MR. DEPUTY CHAIRMAN: You hear me, Mr. Advani. I will hear all of you one by one.

SHRI LAL K. ADVANI: At the moment it is Question Hour. I have moved for the suspension of the Question Hour. I have given formal notice...(Interruptions)

MR. DEPUTY CHAIRMAN: Hon. Members are aware that after the Question Hour yesterday when several Members wanted to discuss the matter of alleged malpractices in the distribution of cement in Maharashtra. I had announced that this matter could be discussed through a Calling Attention Notice on September, 1. 1981, that is, today. When I went through the papers later on, I discovered that the hon. Chairman had already admitted a Calling Attention Notice tabled by Shri Kalpnath Rai and others regarding the power crisis for 1st September, 1981....

SEVERAL HON. MEMBERS: No, no ...

SHRI NAGESHWAR PRASAD SHAHI: This is a very lame excuse. We do not want to hear. This is a lame excuse. We do not want to hear.

MR. DEPUTY CHAIRMAN: I will hear all of you; I will give time for you. Just have patience for one minute.

I was also informed by the Leader of the House that at short notice Government may not be able to respond adequately to the said Calling Attention Notice...(Interruptions) regarding cement distribution in Maharashtra. In view of the above factors....

SHRI MANUBHAI PATEL (Gujarat): You have agreed....

MR. DEPUTY CHAIRMAN: ... I decided to fix the Calling Attention re-

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[Mr. Deputy Chairman]

garding cement distribution in Maharashtra for 2 September, 1981. There is therefore no question of any breach of faith as alleged by Shri Advani in his letter received by me this morning.

SHRI NAGESHWAR PRASAD SHAHI: You made the announcement after consulting the Leader of the House....(Interruptions)

MR. DEPUTY CHAIRMAN: I will hear you....

SHRI NAGESHWAR PRASAD SHAHI: You made the announcement after consulting the Leader of House and Shri Sita Ram Kesri. How can you....

MR. DEPUTY CHAIRMAN: Mr. Advani.

SHRI LAL K. ADVANI: Sir... (Interruptions) I have been called. I do not yield. Sir, you have called me.

SHRI RAMANAND YADAV (Bihar): This is Question Hour. You must take up questions.

SHRI NAGESHWAR PRASAD SHAHI: This will be corruption hour. We shall discuss the corruption of Mr. Antulay. This is not Question Hour.

SHRI RAMANAND YADAV: Because you come from my...(Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: No Question Hour. This is corruption hour.

MR. DEPUTY CHAIRMAN: I am hearing Mr. Advani.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, under rule 267 which ways that "any Member may, with the consent of the Chairman, move....." (Interruptions)

SHEI RAMANAND YADAV: Why have you allowed him? (Interruptions). Under what rule have you allowed him? (Interruptions) Question Hour cannot be suspended. (Interruptions)

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir,.....

SHRI RAMANAND YADAV: After the Question Hour anybody can raise this...(Interruptions) Under what rule have you allowed Mr. Advani? (Interruptions)

MR. DEPUTY CHAIRMAN: Let me hear him. He wants my permission to move a motion for the suspension of a certain rule. (Interruptions)

SHEI LAL K. ADVANI: Under rule 267, any Member may.... (Interruptions)

SHRI M. R. KRISHNA (Andhra Pradesh): This is very wrong . . . (Interruptions)

MR. DEPUTY CHAIRMAN: Under rule 267 he is seeking my consent to move a motion for the suspension of a rule....(Interruptions)

SHRI LAL K. ADVANI: He does not know the rules. Why are you replying to him? (Interruptions)

SHRI PATTIAM RAJAN (Kerala): Sit down. (Interruptions)

श्री रामानन्द यादवः यह मेरा राईट है क्वे चन पूछने का। मेरा नाम लिस्ट में है (अथवधान)

श्री नागेश्वर प्रसाद शाही : हम ऐसे नहीं चलने देंगे (व्यवधान)

SHRI LAL K. ADVANI: Any Member may with the consent of the Chairman move that any rule may be suspended....(Interruptions)

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SHRI J. K. JAIN (Madhya Pradesh): That shows that the consent of the Chair should be there. Then only he can move. (Interruptions)

MR. DEPUTY CHAIRMAN: He is not moving. He is seeking my consent to move.

* SHRI LAL K. ADVANI: I am seeking his consent and why I am seeking his consent, I would like to explain. I entirely agree that rule 267 is an extraordinary rule. Ordinarily I would be the last person to seek suspension of Question Hour.

SHRI J. K. JAIN: You are the first man tod v. Why do you say you are the 1 towan? (Interruptions)

MR. Di . CHAIRMAN: Order, please.

SHRI LA ADVANI: Yesterday in this House many Members expressed concern at the corruption that was going on in Maharashtra in the matter of distribution of essential commodities like cement, industrial alcohol and all these things, and the manner in which the Income-tax Department—I am very happy that Mr. Venkataraman, the Finance Minister, is here; I am sure he must be aware of the fact . . . (Interruptions)

MR. DEPUTY CHAIRMAN: Come to the point.

SHRI LAL K. ADVANI: Yester-day after all of US had expressed our concern about it, Mr. Kesri.....

SHRI J. K. JAIN: Have you permitted him to make a statement?

SOME HON. MEMBERS: Yes.

SHRI J. K. JAIN: Have you given him permission? You have not given him permission. Ask him to sit down (Interruptions) Ask him to sit down. He is making a speech. (Interruptions)

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SHRI LAL K. ADVANI: Mr. Sita Ram Kesri crossed over to this side... (Interruptions)

SHRI J. K. JAIN: Why is he speaking? (Interruptions)

MR. DEPUTY CHAIRMAN: ग्रापको भी बोलने देंगे (ब्यवधान)
I am hearing him on this limited point...(Interruptions)

SHRI LAL K. ADVANI: Otherwise there will be no business in the House. (Interruptions)

SHRI J. K. JAIN: Sir, ... (Interruptions)

SHRI MANUBHAI PATEL: Don't be a bull in a china shop. (Interruptions)

SHRI LAL K. ADVANI: Mr. Sita Ram Kesri, Minister of State for Parliamentary Affairs, walked over to this side....(Interruptions)

श्री महेन्द्र मोहन मिश्र (बिहार) : नवेश्चन ग्रावर इतना कीमती ग्रावर है इसको क्यों बरबाद कर रहे हैं। (अथवधान)

MR. DEPUTY CHAIRMAN: I am hearing him. Yes, go on. (Interruptions)

SHRI LAL K. ADVANI: I cannot go on. This must stop. (Interruptions)

SHRI M. R. KRISHNA: Sir, you are setting up a wrong precedent. There won't be any end to it. (Interruptions)

MR. DEPUTY CHAIRMAN: Whether consent can be given or not, that is the only limited point. (Interruptions)

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SHRI M. R. KRISHNA: After the Question Hour, you can allow Mr. Advani.

MR. DEPUTY CHAIRMAN: I am hearing Mr. Advani on this limited point whether consent should be granted to suspend the rule or not. That is the limited point. Mr. Advani, please confine your observations to this limited point. Don't go to other matters. (Interruptions) Let us hear him.

SHRI M. R. KRISHNA: This is a wrong precedent which is being set up. This has never happened in the past.

श्री महेन्द्र मोहन मिश्र: उपसभापति जी, क्वेश्चन ग्रावर को सस्पेंड मत कीजिये इसको क्यों बरबाद कर रहे हैं (व्यवधान) देखिये आप एक नयी परिपाटी बना रहे हैं। (व्यवधान)

MR. DEPUTY CHAIRMAN: Let us hear him first.

SHRI M. R. KRISHNA: This is a very extraordinary step you are taking...

MR. DEPUTY CHAIRMAN: Please take your seat. This is a limited point, whether consent can be granted or not. (Interruptions) May I appeal to the honourable Members to have patience? A procedural matter has been raised by Shri Advani. He wants to seek my consent

SHRI J. K. JAIN: But no speech.

MR. DEPUTY CHAIRMAN: Just a moment. He is seeking my permission to move a motion. He is not moving a motion as yet. He is just seeking my consent and he is stating the grounds why I should give my consent. So let me hear him. That is the point.

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SHRI RAMANAND YADAV: On what subject is he seeking your permission? There is no motion before the House. A motion must be there before the House.

MR. DEPUTY CHAIRMAN: Please read the rule, rule 267. You can raise your point after listening to him.

Yes, Mr. Advani.

SHRI LAL K. ADVANI: Now, Sir. I am not going to yield to anyone unless I have made the point

MR. DEPUTY CHAIRMAN: limit yourself to the grounds under which you seek my consent.

SHRI LAL K. ADVANI: I confine myself only to the fact why this kind of an extraordinary suspension is called for....

SHRI N. K. P. SALVE (Maharashtra): Under which rule?

SHRI LAL K. ADVANI: I am referring to rule 267. I may read it out for the benefit of Mr. Salve:

"Any Member may, with the consent of the Chairman, move that any rule may be suspended in its application to a particular motion before the Council and if the motion is carried the rule in question shall be suspended for the time being."

Yesterday what happened in the House is today known to the world. This House wanted to discuss the question of Mr. Antulay's corruption immediately...(Interruption)

श्रीमती सरोज खापडें (महाराष्ट्) : सदन की कार्यवाही क्या भ्रापोजीशन की व्हिम्स के ऊपर चलने वाली है ...

श्री मनुषाई पटेल: . . . कोई स्प्रिग लगा है क्योंकि जसे ही यहां खड़े होते है बैसे ही वे खड़े होते हैं . . . (ब्यवधान) ग्राप सुनियेतो सही ।

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श्रीमतो सराज खापडें: कौन सा रूल सस्पेंड करना चाहते हो ... (व्यवधान) यह तरीका नहीं है ग्रापका?

श्री मनुभाई पटेल: उन्होंने कोट किया है अब वह भी समझ में न आये . . . (व्यवधान)

श्रीमती सरोज खापडें: हम तो श्रापसे पूछना चाहते हैं कि कौन से रूल को सस्पेंड करना चाहते हो . . . ।

SHRI LAL K. ADVANI: Because we wanted to discuss it immediately, Mr. Kesri, the Minister of State for Parliamentary Affairs, walks over to the Opposition, comes to me and says we are willing, the Government has no objection in considering this issue. He said: "We do not want to hide anything". I greatly appreciated it. After all he must have heard what Mrs. Gandhi said the other day while addressing officers of the Central Bureau of Investigation and anti-corruption agencies. She said that 'if there is any unanimity on anything, it is in regard to inflation and corruption. Both are increasing and both are eating into the vitals of our society. There is no doubt that at various levels....(Interruptions).

AN HON. MEMBER: He goes on quoting without coming to the subject.

MR. DEPUTY CHAIRMAN: What is your point?

SHRI LAL K. ADVANI: I am not going to quote. After that....

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): She is against corruption among opposition parties. She has already permitted her own party people to practise corruption. essential commodities to certain Trusts in Maharashtra

SHRI LAL K. ADVANI: After what Shri Kesri suggested to me, I consulted my opposition colleagues... (Interruption). I consulted my opposition colleagues and we all agreed that if a calling attention notice is admitted on this particular issue, we can....(Interruptions).

श्रीमती सरोज खापडें: उपसभापति जी, इनको क्वेश्चन श्रावर के बाद में श्रलाउ करियेगा... (ब्यवधान) क्वश्चन श्रावर पूरा होने दीजिये ... (व्यवधान)

SHRI N. K. P. SALVE: Mr. Deputy Chairman....

SHRI LAL K. ADVANI: I have not completed.

MR. DEPUTY CHAIRMAN: You come to the point.

SHRI LAL K. ADVANI: I will confine myself only to the point. Suddenly what happened is that in the evening Mr. Antulay is reported to have met Mr. Pranab Mukherjee....

SHRI N. K. P. SALVE: He should speak only on the rule.

SHRI MANUBHAI PATEL: He is speaking in support of his point... (Interruptions)

SHRI LAL K. ADVANI: I have not completed. Let Mr. Salve sit down...(Interruptions) I am not yielding to Mr. Salve...(Interruptions).

AN HON. MEMBER: Mr. Salve should sit down. What about Mr. Salve's corruption?

SHRI LAL K. ADVANI: Mr. Salve, you should be a crusader against corruption ... (Interruptions). For the first time in the history of Rajya Sabha, an agreement between the Government and the opposition, a

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[Shri Lal K. Advani] solemn agreement between them that the calling attention will be taken today and which was solemnly announced by the Chair, has been given a go by. Behind our back, between Shri Pranab Mukherjee and Antulay it has been scuttled. If Shri Antulay has anything to do with it, he is guilty of contempt of the House. Therefore, it was because of this unprecedented situation that I would like to ask that no matter be taken up in this House unless it. is agreed that we discuss the Calling Attention on Mr. Antulay's corruption.

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): While seeking suspension of rule 267...

MR. DEPUTY CHAIRMAN: He is seeking consent of the Chair under that rule.

SHRI PRANAB KUMAR MUKHER-JEE: On that I am not going to say because it is for you to give consent and it is for the House to decide whether any particular rule should be suspended or not. Regarding the factual part of the matter I would like to clarify what Mr. Advani has said. I am not denying that Sitaram Kesri, Minister of State in the Department of Parliamentary Affairs discussed with Mr. Advani and they readily agreed I would say that it will be taken up in the form of a Calling Attention which will admitted and it was mentioned by yourself that it will be taken up today. It is a matter of record. I am not denying that . . .

AN HON. MEMBER: Did you meet Mr. Antulay.

SHRI PRANAB KUMAE MUKHER-JEE: Yes, I met Mr. Antulay. If I am to reply and to clarify the position, I mean, the Government, the Government has to know from the Chief Minister of the State concerned the facts about it... ssennal commodities to certain Trusts in Maharashtra

SOME HON. MEMBERS: Yes.

SHRI PRANAB KUMAR MUKHER-JEE: ... and we found that it was just not possible from our side to respond to the Calling-Attention Motion because certain facts had to be ascertained from the State Government. Therefore, Sir, we sought extension of time, one day's time, for (Interruptions). There is no use disturbing me. Please have the patience to hear me. Now, Sir, Mr. Chairman, in his wisdom has allowed this. It is not for the first time this has happened that whenever a Calling-Attention Motion is allowed to which the Government has to react, if the Government can react instantaneously, they do so and if they require some time, the Chair has always given the time and it is nobody's case that we are not going to discuss this matter. Only I wanted to have extension of the time and the Chair has kindly agreed to that. The Deputy Chairman found that Chairman has already admitted one Calling-Attention. But I am not going into the technicalities of the thing. What I am thinking now and what I appeal to the Chair is that it is just not possible for the Government to react to the Calling-Attention notice today for want of certain facts which have to be ascertained and information has to be collected from the State Government and, for that, I require time and this is our case. In regard to the suspension. . . (Interruptions) . . . and other matters, I have mentioned that it is for you to give the consent, it is for you to decide. But, Sir, for the first time in my twelve years' life in the Rajya Sabha, I am finding that the Private Members are opposing the Question Hour. This really is a pity. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: Mr. Deputy Chairman, Sir, I must have my time now. (Interruptions).

SHRI LAL K. ADVANI: Sir, he has made a statement . . .

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MR. DEPUTY CHAIRMAN: He has made certain clarifications. (Interruptions).

SHRI LAL K. ADVANI: ... and you have given another explanation and now, Sir, I think there is a contradiction. (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Mr. Deputy Chairman. Sir, I want to remind you of one thing. (Interruptions)

MR. DEPUTY CHAIRMAN: Just wait. Yes, Mr. Salve.

SHRI N. K. P. SALVE: Sir, now you have to give me the time. (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Sir, I want to remind you of one thing.

SHRI N. K. P. SALVE: Sir, I am on a limited question; I am on the limited question of procedure. (Interruptions). Sir, Mr. Advani seems to be so anxious about this matter. The Leader of the House has already dealt with it. I think what he has asked for is going to be in terms of Rule 267.

SHRI JAGANNATHRAO JOSHI (Delhi): You can move a resolution or a motion.

SHRI N. K. P. SALVE: I have heard you and you should have the decency to hear me. (Interruptions).

SHRI MANUBHAI PATEL: You can move a Motion. (Interruptions).

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): You can move a Motion. (Interruptions).

SHRI N. K. P. SALVE: Sir, what I want to submit is a matter of procedure. Sir, a very grave impropriety has been committed so far as Rule 267 is concerned. But it is with your consent only that a Rule has to be waived and the relevant Rule is, Rule 38, which says:

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"Unless the Chairman otherwise directs, the first hour of every sitting shall be available for the asking and answering of questions."

Therefore, unless the Chairman otherwise directs . . . (Interruptions)

SOME HON. MEMBERS: No, no.

SHRI N. K. P. SALVE: A grave impropriety has been committed. It is a complete and blatant violation of the procedure and it is a complete disrespect shown to this House. (Interruptions) I would like to submit to you that it is only for seeking your consent or direction that this Rule 38 has been made. So far, Sir, 25 minutes have gone and we have not been able to put the questions at all (Interruptions). My respectful submission to you is that unless you direct otherwise in terms of Rule 38, we should immediately proceed with the Question Hour. (Interruptions).

MR. DEPUTÝ CHAIRMAN; Yes, Mr. Shahi.

SHRI NAGESHWAR PRASAD SHAHI: Mr. Deputy Chairman, Sir, जिस तरह से यह घटना हुई है . . (अयवधान) में इसी पर बोल रहा हं।

SHRI J. K. JAIN: It is very clear now. You should not allow him. (Interruptions)

MR. DEPUTY CHAIRMAN: I am giving a chance to everybody.

SHRI NAGESHWAR PRASAD SHAHI: Sir, I am speaking on this particular point.

MR. DEPUTY CHAIRMAN: Yes.

SHRI NAGESHWAR PRASAI SHAHI: I am drawing your attention to one thing, and I am reminding you

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[Shri Nageshwar Prasad Shahi] of one thing, that my friend, the Leader of the House, has said that the Government has found difficulties in collecting the facts with regard to this Calling-Attention Motion.

SHRI N. K. P. SALVE: Sir, is it germane to the issue?

NAGESHWAR PRASAD SHRI SHAHI: Sir, this is what he has said. You were here at 4 p.m. yesterday. I was on my legs to make the special mention. Even at that time Government was not ready with facts therefore, the Government should have sought cooperation of the Opposition . . .

SHRI LAL K. ADVANI: wanted more time.

SHRI NAGESHWAR PRASAD SHAHI: ... and your permission to change the announcement made by you. But till 4 p.m. yesterday this plea was not made that the Government was not ready and no request was made to you to postpone that item. Therefore, the only inference that we can draw is that this is a deliberate move on the part of the Government at the instance of Mr. Antulay to debar the House from discussing that issue today. This is a breach of trust and I think that the dignity of the House has been lowered by this action of the Government. Therefore, we feel that the Question Hour should be suspended and this unprecedented event shoulddiscussed first.

MR. DEPUTY CHAIRMAN: Mr. Ramanand Yadav.

श्री रामानन्द यादव : उपसभाध्यक्ष जी, पहनी बात नो मझे यह कहनी है कि भ्राप ने ग्राडवाणी जीको यह इजाजत दे कर कि वह मोशन मुव करें

श्री उपसभापति : यह मैने कहां कहा।

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MR. DEPUTY CHAIRMAN: Motion: has not been moved by him...

SHRI RAMANAND YADAV: He has moved it.

MR. DEPUTY CHAIRMAN: No. How can you say that?

श्री रामानन्द यादवः बडा ग्रच्छा किया जो म्राप ने परमी शन नहीं दी। मैं बताना चाहता हं कि कभी भी संसद के इतिहास में ऐसा नहीं हुन्ना है कि यह क्वेश्चन श्रावर सम्पेंड हम्रा हो। क्वेश्चन श्रावर इतना इंगार्टेट है ...

SHRI P. N. SUKUL (Uttar Pradesh): The Question Hour is already being suspended,

श्री रामानन्द यादव: क्वेश्चन ग्रावर इतना इंपार्टेट है कि इस में सरकार का भी पैसा लगाहै श्रौर हम लोगों ने भी इस के लिये लेवर की है। इस में हमारा क्वेण्चन भी आपने वाला है और उस में मैं इटरेम्टड हं । ग्राडवानी जी जैसे श्रादमी श्रीर ऐसे ग्रन्भवी संसद सदस्य इस क्वेश्चन स्रावर को सम्पेंड करने की बात करते हैं तो मुझे लगता है कि स्नाप पालियामैंटरी फार्म ग्राफ गवर्नमेंट में विश्वास नहीं रखते. क्योंकि क्वेश्चन ग्रावर ही ऐसा मौका है कि जिसमें हर भादमी कुछ न कुछ पछता है श्रीर ऐसा करके जनना की सेवा करलेता है जनता की भावनायें हाउस के सामने रख देता है ग्रीर सरकार को उनका जबाब देने का भौका मिलता है और सरकार से कुछ इंफार्मे शन मिल जाती है। उपसभापति जी.इस ववेश्चन ग्रावर के सस्पेंशन की इजाजत ग्राप को नहीं देनी चाहिये।

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द्सरी बात मुझे यह कहनी है कि भ्राडवाणी जी ने कोई लिखित मोशन हाउस के सामने नहीं रखा है ...

श्री लाल कृष्ण ग्राडवाणी: जब कंसट होगी तब देंगे। कंसट मिलगी तो फार्मली मुव करेंगे।

श्री रामानन्द यादव: ठीक है, मोशन ग्राने पर श्राप विचार करेंगे। ग्राप देंगे तो सो चेंगे तत्काल ऐसामोशन नहीं है कि स्राप विचार करें ग्रौर निर्णय दें दे ग्राप के मन मुताबिक इस हाउस में फंक्शन करने वाले हम सब लोग हैं, सब का जैयर है इस में, हम लोगों का भी ग्रीर ग्राप लोगों काभी ग्रीर ग्रगरग्राप चाहें कि सारी बात आप के मन के मुताबिक हो जाये तो ऐसा नहीं होगा कभी भी। इस हाउस में बहुमत के ख्राधार परसारी वार्ते तय होंगी ग्रौरहाउस के मूड की भी देखना चाहिये कि हाउस इस मोशन को स्वीकार करने के मृड में है या नहीं। इस का भी ग्राप ध्यान रिखये।

श्रीर मैं श्राप से कहता हं कि यह स्टेट सन्जेक्ट है। ग्राडवाणी जी ने जो वात उठायी है कि वह नात स्टेट से सम्बंधित है। ग्राप कालिंग ग्रटेंगन के माध्यम से किसी स्टेट की खास घटना के संबंध में डिस्कशन नहीं उठा सकते है। एक दो घटनायेँ . ऐसी हो सकती है कि जो बहुत इम्पार्टेट हो, वही यहां स्नासकती है। इं िये में श्राप से प्रार्थना करूंगा कि स्राडवाणी जी के मांशन का किसो भी हालत में मव करने की आप इजाजन स दें।

SHRI ARVIND GANESH KUL-KARNI: Sir, I did not follow you.

MR. DEPUTY CHAIRMAN: please start.

SHRI ARVIND GANESH KUL-KARNI: Sir, I draw your attention ... (Interruptions)

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MR. DEPUTY CHAIRMAN: Please go on.

SHRI ARVIND GANESH KARNI: Sir, I draw your attention....(Interruptions) Sir, please ask my friend, Madam Saroj Khaparde to please be quiet for five minutes.

MR. DEPUTY CHAIRMAN: I am hearing you. You please continue.

SHRI ARVIND GANESH KARNI: Sir, I draw your attention to.... (Interruptions)

श्री महेन्द्र मोहन मिश्रः श्रीमन, प्वायंट म्राफ मार्डर है। यह प्रश्न हमारे हाउस के सामने उपाया गया है, समय पास हो रहा है। साल्वे जी ने जो प्रश्न उठाया है उस पर आप अपनी व्यवस्था दी जिये। (व्यवधान)

श्री उपसभापति : अच्छा ठीक है, उनको सुन लं, फिर हम देते है . . . (व्यवधान)

SHRI ARVIND GANESH KUL-KARNI: Sir, what I want to submit to you and through you, to the House, particularly ladies and gentlemen on that side ... (Interruptions) Sir, my point of view is that Mr. Advani has given a notice about the suspension of the Question Hour. I have also drawn your attention to the solemn breach of promise given by the Deputy Chairman in this House. (Interruptions)

ME. DEPUTY CHAIRMAN: Please go on. (Interruptions) Let him say as he likes. . Please go on.

ARVIND GANESH SHRI KUL-KARNI: Sir, whenever I hear a lady's voice I get disturbed.

MR. DEPUTY CHAIRMAN: I cannot help you.

SHRI ARVIND GANESH KUL-KARNI: Sir, we have bachelors here...

Calling Attention re. [RAJYA SABHA] essential commodities Income-tax exemptions & Maldistribution of

MR. DEPUTY CHAIRMAN: Oh. That is the difficulty.

SHRI ARVIND GANESH KUL-KARNI: What can we do?

MR. DEPUTY CHAIRMAN: Please continue,

SHRI ARVIND GANESH KUL-KARNI: Sir, what I want to submit is that Mr. Advani made a point and he has sought your permission to suspend the Question Hour. I draw your attention Sir, to the very same procedure adopted by my friends who are now sitting on the Treasury Benches, particularly, the Deputy Leader and my dear friend, Mr. N. K. P. Salve.

SHRI LAL K. ADVANI: Without any notice.

SHRI ARVIND GANESH KUL-KARNI: Sir, Mr. Salve quoted here some 'Blitz' report. My good friend, Mr. A. P. Sharma, who was here sitting next to him shouted very loudly because his voice is of a labour leader. Then, Sir, we also supported them. Mr. Bhupesh Gupta also supported.

MR. DEPUTY CHAIRMAN: You make your point.

SHRI ARVIND GANESH KUL-KARNI: Sir, my point is . . .

SHRIMATI USHA MALHOTRA (Himachal Pradesh): What are you trying to say?

SHRI ARVIND GANESH KUL-KARNI: I am driving at the same point where you want. Sir, my point is, at that time, the reactionary Janata Government was ruling.

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI ARVIND GANESH KUL-KARNI: Please listen to me. I have got a point to say. The reactionary Janata Government was ruling. But it was a democratic Government.

MR. DEPUTY CHAIRMAN: What is your point?

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SHRI ARVIND GANESH KUL-KARNI: Sir, the point is that at that time, under Rule 67, a Resolution was moved by me. And again his party supported my Resolution regarding the rejection of the Proclamation issued by the President, etc., etc. Sir. then, Mr. Shanti Bhushan, who was the Minister for Parliamentary Affairs . . .

SHRI LAL K. ADVANI: The Minister for Law.

SHRI ARVIND GANESH KUL-KARNI: Mr. Shanti Bhushan, the Minister for Law, moved another Resolution that this House do suspend rule so and so. So, there is, Sir, here a precedent in this House that the Rules are suspended particularly looking to the feelings of the Members. Sir, what Mr. Advani says is that Madam Gandhi's advice is to the opposition not to be corrupt, and not to her party. To her party she has given the permission, go ahead ... (Interruptions).

SOME HON. MEMBERS: Sir, Sir.. (Interruptions).

MR. DEPUTY CHAIRMAN: I have heard him I have heard several other Members. I am not going to hear all of you. (Interruptions), There is this rule. (Interruptions).

SOME HON. MEMBERS: Sir, Sir ...

MR. DEPUTY CHAIRMAN: No, no, please. (Interruptions)

MR. DEPUTY CHAIRMAN: I will request the hon. Members to resume their seats. Unless you resume your seats, I cannot hear all of you. (Interruptions). I will only request you to resume your seats. If you do not resume your seats.... Please resume your seats because ...

SOME HON. MEMBERS Sir, Sir,...

MR. DEPUTY CHAIRMAN: No. no. May I request the hon. Members to resume their seats? (Interruptions).

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SHRI DINESH GOSWAMI (Assam): Sir, may I make a submission. terruptions). Sir, I have a submission to make. I think it will be agreed by everybody that no House can run without the active co-operative between the ruling party and the opposition, and you have seen the feelings of the opposition. I feel that in the interest of smooth running of he House you adjourn the House for 15 minutes . . (Interruptions).

SOME HON. MEMBERS: No, no.

SHRI DINESH GOSWAMI: we would not allow the House to run . . . (Interruptions). We will not allow the House to run if this is the situation. We are not going to allow it. Are we not even to be permitted to have our say? (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: Antulay first; Antulay first.

SHRI DINESH GOSWAMI: Now I am making a submission . . . (Interruptions). It will be for you to consider it, I know: it will be for the House to accept it or reject it; but at no point of time I will allow that we do not have an apportunity to have our say in this House... (Interruptions). You cannot make me And if that is so, we will not allow the House to run; you will not be allowed to continue the House. In the interest of democracy, let the parties meet and after that we decide ... (Interruptions).

THE MINISTER OF STATE IN OF PARLIA-DEPARTMENT THE MENTARY AFFAIRS (SHRI RAM KESRI): Sir, . . .

AMARPROSAD CHAKRA-BORTY (West Bengal): Sir, we will not . . . (Interruptions).

MR DEPUTY CHAIRMAN: After Mr Dinesh Goswami, let us see what Mr. Kesri has to say.

to certain Trusts in Maharashtra

श्री सीताराम केसरी : उपसभापि महोदय, ग्राडवाणी साहब ने जो बाही कहीं श्रीर हमारे नेता महोदय ने उनको उत्तर दिया कल की घटना के बारे में ग्रीर श्रापने भी रूलिंग दी है कि क्वेश्चन श्रवर में...(व्यवधान) जरा सुनिये...(व्यव-धान) प्रश्न चले। मेरा निवेदन है ग्रीर जैसा कि मैंने पहले भी कहा कि अब आप ही बतलाइये कि यह जो घटना घट रही है क्या यह मर्यादित है... (व्यवधान) मेरी बात सुनिये ...

श्री मनुभाई पटेल: में इसलिये वहां खड़ा हुआ यह कहने के लिये कि मझे बोलने की इजाजत दीजिये: ग्रापके मेम्बर चेयर के चारों म्रोर खडे हो गये..

(व्यवधान) I was just requesting him for a chance to speak, which he had promised. I did not go and rush to the rostrum your members rushed to the rostrum; practically they captured the Chair; I did not do that (Interruptions).

श्री सीताराम केसरी । मनुभाई श्राप गुजरात से शाते है...(ध्यवधान)

SHRI MANUBHAI PATEL: Sir, a Member that side is shouting t-t-t. What is this? A member is speaking and he feels agitated, and if another Member starts uttering t-t-t. It is a contempt to the Member (Interruptions).

श्री सीताराम केंसरी : मनुभाई जी, भाप गुजरात से न्नात हैं ... (व्यवधान)

श्री मन्भाई पटेल: इसलिये समन्नाना राहते हैं कि गजरात से होते हुए भी इस सवाल पर क्यों एजीटेटिड हैं। (ब्यथवान)

श्री सीताराम : केंसरो : मेरी बात सुनिये। स्राप नये नहीं हैं? प्राने कार्यकर्ता है स्राप भी देशभक्त हैं सौर हम भी देशभक्त हैं। जब कभी इस तरह का प्रश्न ग्राता है हम सभी लोगों को सोचना समझना चाहिये। सरकार कभी भी पीछे नहीं हट रही है। प्रक्त यह था कि जो मसला आपने उठाया वह गंभीर मसला था। मैने भी उसी को ध्यान में रखते हुए आपसे निवेदन किया कि इरापर कालिंग ग्रटेंशन कदारा म्रापको बातों की म्रभिन्यक्ति हो मगर साथ ही साथ यह भी ग्रावश्यक था कि सरकार के पास समो बीजों की सामग्री आपकी संतुष्ट करने के लिये सदन की संतृष्ट करने के जिरे कुछ तो होना ही चाहियेथा। जो घटना सभी घटो है वह इस एल्डरमन हाउस के लिये मर्यादापूर्ण है ? (व्यवधान) जब हमारे लोग गये तब मैंने फौरन कहा वापिस ग्राइये। (व्यवधान)

SHRI K. K. MADHAVAN (Kerala): Sir, the Government had enough' time. Yesterday this matter was raised and it has been agreed to that this issue will be discussed Government had enough time. only shows delaying tactics on their part to protect corrupt persons, This is shameful. This is nothing but shameful. (Interruptions). Beneficiaries of corruption sitting there shouting all the while and demanding more time. We object to this. (Interruptions)

SHRI LAL K. ADVANI: Sir, even at this late stage, I would plead with the Government to honour its commitment made yesterday. Even if it is discussed at 3 P.M. it does not matter. We can have a discussion at 3 P.M. Let us have a discussion on Mr. Antulay's corruption and everything will be all right. The Opposition is keen that the commitment made yesterday should not be breach. ed and we should have a discussion today. (Interruptions)

SHRI MANUBHAI PATEL: Sir. on this issue, I wanted to make a point. Apart from technicalities, this involves the credibility of the House, the credibility of the Leader of the House, thhe credibility of the Minister and the credibility of the Chair. Yesterday, when this issue was raised, we were not prepared to discuss this issue through a Calling Attention Motion. We wanted that there should be a discussion, a full through a Resolution But. then there was a compromise, when the suggestion came from the Leader of the House through Mr. Kesri, consulted the Leader of the House. The Leader of the House consulted the Chair. Then. Mr. Kesri consulted Mr. Advani and Mr. Kulkarni. Thereafter, we had agreed to this compromise formula and it was categorically announced by the Chair that this will be taken up today and this will be discussed today That is why, we had agreed to this. Now, today, when we see the Agenda, the List of Business. . . . (Interruptions)

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SHRI M. R. KR'SHNA: The Government has already agreed. more do you want?

श्री सीताराम केसरी : ग्राप सच्चाई पर म्राना नहीं चाहते है। स्रगर म्राप् सच्चाई पर ग्राना चाहते हैं तो मरकार को मौका देने से आपको भागना नहीं चाहिये। (व्यवधान)

SHRI MANUBHAI PATEL: Now, Mr. Pranab Mukherjee has come up with a statement that Government could not get sufficient time to collect the data or the information. This is the only excuse. (Interruptions) So many unprecedented incidents place in the country. Whenever there are accidents, catastrophies, natural catastrophies and so on, the Government comes up with information within one hour. On this particular

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issue, why should they need more time? The Chief Minister is here. He has met the Prime Minister twice. He has also met the Leader of the House. Everything is available with him. Still, it has been said here that Government is not in a position to have all the information required and so on. I think, . . . (Interruptions)

MR. DEPUTY CHAIRMAN: What will be lost if this is taken up tomorrow? Nothing will be lost. (Interruptions)

SHRI MANUBHAI PATEL It is not a question whether this is discussed through a Calling Attention or through a Resolution. But the main thing is, the credibility of the House, the breach of faith... (Interruptions)

MR. DEPUTY CHAIRMAN: The Chairman has always the discretion.
(Interruptions)

SHRI MANUBHAI PATEL: The Chair, the ruling party and the opposition have all unanimously agreed to this. When such an agreement is flouted, what will be the credibility of the House. (Interruptions).

Now you say that it is Elder's House. (Interruptions)

MR. DEPUTY CHAIRMAN: It is for their convenience that a date is fixed.

SHRI NAGESHWAR PRASAD SHAHI: You could have telephoned us or the Leader of the House could have telephoned us at 10,00 p.m. We would have gladly agreed to it. Neither he nor you telephoned us. (Interruptions).

SHRI MANUBHAI PATEL: The last point in this. Shri Kulkarni pointed out something and I was shouting and praying that I should be allowed to speak. By that time the members on that side rushed and they came to you I never rushed and I never came. (Interruptions).

श्री योगेन्द्र शर्मा (बिहार): मान्यवर श्राप यह कह रहे थे (व्यवधान) मेरी बात सुन लोजिये। ग्राप यह कह रहे थे कि भ्राज के बजाय यदि कल बहस हो तो नुकसान होगा । यह श्रापका सवाल था। इस सवाल के संबंध में हमको यह निवेदन करना है कि सदन में यह आश्वासन दिया गया ... (व्यवधान) मेरी बात सुनिये। सदन ही नहा रेडियो के जरिये, ग्रखबारो के जरिये से भारत की तमाम जनता को कहा गया कि पहली तारीख को अन्तुले के करणात के सवाल पर बहुत होगो । पुरे देश की जनता को कहा गया कि पहली ताराख को राज्य सभा में इस सवाल पर बहस भ्रापने कहा क्या नुकसान होगा । नुकसान होगा, नुक्सान होगा । यह पूरे देश की जनता के साथ ग्रीर सदन के साथ विश्वासधात है ... (व्यवधान) मेरी बात सुन लोजिए ... (ब्यवधान) ।

श्री उपसमापित: यह हमेशा हुन्ना है... (व्यवधान) कभी कभी मेम्बरो को सूट नहीं करता, कभो गवर्नमेंट को सूद नहीं करता ... (व्यवधान)

श्री योगेंद्र शर्मा: यह हमेशा नहीं हुआ है, कभी नहीं हुआ है... (ज्यवधान) मेरी बात सुन लाजिये (ज्यवधान) प्रणन मुखर्जी साहब ने कहा कि ऐसे सवाल महाराष्ट्र सरकार के साथ इनको बातचीत करने का मौका मिलना चाहिये ताकि वे बहुन का जबाब दे सके लेकिन हम सभो के सभी जानते हैं... (ज्यवधान) सुनिये तो सही। का अनुन का अनुन हम

श्री उपसमापति : सुन तो लिया।

There is nothing wrong in that,

& Maldistribution of

श्री योगेन्द्र शर्माः मेरो वूसरो वात के महाराष्ट्र के मुख्य मंत्रो कल दिल्ली ये, उनके साथ सरकार की मंत्रणा हुई। सके साथ प्रणव मुखर्जी की मंत्रणा हुई। दुष्प मंत्रो ने यहा पर प्रेस कान्फ्रेस की प्रौर ये उसके बाद कहते हैं कि हमको महाराष्ट्र सरकार से फ्वट लेने हैं। यह ।नता की आखों में धूल झों हना है, सदन की आखों में धूल झों हना है।

MR. DEPUTY CHAIRMAN: Mr. Sanerjee please.

श्री जगवीश प्रसाद माथुर: (उत्तर प्रदेश) प्राज के ग्रव्हबारों में लिखा है कि मुख्य गंत्री को हटा देगे।

MR. DEPUTY CHAIRMAN: I have call and give opportunity to others iso. (Interruptions). Mr. Advani, ney are also entitled to have equal me in the House. You cannot object my calling one from this side and ne from that side. You cannot object to it: (Interruptions). Mr. Matur, I have heard your leader. Yes, r. Banerjee. (Interruptions).

श्री जगवीश प्रसाद मायुर : मैं हीं मानूगा . (व्यवधान) ग्रापको व्यवस्था ।तो है (व्यवधान) महाराष्ट्र के एक मंत्री । हटाया गया है ग्रीर सरकार ग्राज विन बहुत सो बाते कर सकती है, सावापस कर सकती है . . . (व्यवधान) । प मुद्दों कश्री नहीं बोलने देते . . .

थी उपसमायति : ग्राप बेठिये ।

भी जगबीश प्रसाद मापुर : आपने लि मुझे कहा बोलने के लिये ।

IR. DEUPTY CHAIRMAN: You the record. I have never said it.

श्री जगबीश प्रसाव मायुर: मुझे कहने दोजिये, ग्रापने पहले मुझे कहा था मैं नहीं बैठूगा मुझे बात करने दोजिये, मैं नहीं मानुगा ... (ध्यक्षधान)

in Maharashtra

MR. DEPUTY CHAIRMAN: By pressurising you cannot do that. It will not go on record.

(Shri Jagdish Prasad Mathur continued to speak.)

MR. DEPUTY CHAIRMAN: Only Mr. Baneriee will gon on record and nobody else.

(Shri Jagdish Prasad Mathur continued to speak.)

MR. DEPUTY CHAIRMAN: Mr. Mathur, you take your seat. Nothing $i_{\rm S}$ going on record.

(Shri Jagdish Prasad Mathur continued to speak.)

श्री उपसमायति: ग्राप गुप्तसे मे नाराज मत होइये। ग्राप कुठ सुनिये तो।

SHRIMATI KANAK MUKHER-JEE (West Bengal): Sir, may I submit...

MR. DEPUTY CHAIRMAN: After Mr. Banerjee. I have already called him.

श्री शिव चन्द्र सा (बिहार) : उपसभापति जो, मेरा प्वाइंट श्राफ श्राइंर है।

श्री उपसमापितः कोई प्वाइट श्रीस ग्रार्डर नहो चलेगा ... (व्यथधान)

भी शिव चन्द्र झा: मेरा ध्वाइंट आफ भ्राडर है (व्यवकान) यह नोटिस दिया है, देख लोजिये। Calling Attention re. [1 ! Income-tax exemptions

& Maldistribution of

[1 SEP. 1981]

श्री उपसमापति: ग्रभा वनेश्चन ग्रावर है। प्वाइंट ग्राफ ग्राडर नहीं चलेगा... (व्यवधान)

श्री शिव चन्द्र झा: सारी व्यवस्था बिगड़ रही है...(व्यवधान) इस विषय पर जिन लोगों को बोलना है, उनको बुलवाइये...(व्यवधान)

MR. DEPUTY CHAIRMAN: Why do you impute motives, Mr. Mathur? Order please. Mr. Banerjee.

SHRI B. N. BANERJEE (Nominated): Sir, I was not in the House when it was agreed that the Calling Attention would be taken up today. When I read the early morning papers today. I saw in the proceedings of the House that it was agreed by all concerned-maybe, as a result of the demand by the Opposition-and the Government also agreed that this matter would be discussed on a Calling Attention Motion today. But after some time when I received the Rajya Sabha papers. I looked into these and found that the Calling Attention was on a different subject. Naturally, it surprised me.

AN. HON. MEMBER: It surprised everybody.

SHRI B. N. BANERJEE: I am talking about myself. Naturally, when I came here, the first thing I asked you, Sir, in your chamber was: "What has happened? This Calling Attention is not there". Then you told me the same thing which you said later on that it was because of two reasons—one, the Chairman had earlier admitted a Calling Attention Motion; and two, the Leader of the House had also represented to you that the Government wanted some time to give full facts of the case.

Now, it appears from what you have said, that Mr. Advani wrote a letter to you in the morning saying that there is a breach of faith apparently because he was not informed about the circumstances under which the List of Business did not include this item. Naturally, he expressed his views in a letter to you and today he tried to move a motion for suspension of Question Hour and asked for your consent. You did not give him the consent, but you allowed him to ask for consent on the floor of the House, and he stated his case. That part is over. Though the Question Hour has not been suspended, in actual practice the Question Hour has disappeared today. But even if the Question Hour would have taken place today the very same matter would have been raised immediately after 12 o'clock.

Now, Sir, it is a matter on which a decision was taken in the House that it would be taken up today, but it was not taken up today. Naturally, there would be a cause for concern and on that point, nobody is at dispute, particularly when the Opposition did not know the circumstances under which the Chair...

DR. BHAI MAHAVIR: There were no circumstances.

SHRI AMARPROSAD CHAKRA-BORTY: It was a created circumstance.

SHRI B. N. BANERJEE: Anyway, these are the facts. We have heard the Leader of the House. Sir, I want to make a submission to the House. After all—excuse my saying this; I am not making any aspersions on anybody—by some practice, or things like that—whatever it may be—many times it has happened that without suspension of the Question Hour, other things have been raised during

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[Shri B. N. Banerjee] the Question Hour and the Question Hour died a natural death. Today's 🔩 one such case.

12 Noon

Sir, we are now here to respive how to get about the things. Opposition's demand is this. No we must have the Call Attention today because that was agreed to yesterday. The Government says, "No, it has to be tomorrow." (Interruptions) I am just telling facts. As Members of Parliament, as representatives of the people in the country we are also responsible to see that the time of the House is well utilised, but that does not mean that Members cannot raise their grievances. Therefore, instead saying "We will not allow the Business to continue, let the Business proceed like this till six o'clock" we have to resolve the dispute and come to a situation whereby the first objective will be that the House should continue its business. Secondly the Government should not escape the 'Call Attention which has been agreed to be admitted by the Chair.

SHRI MANUBHAI PATEL: And the Government itself.

SHRI B. N. BANERJEE: Government does not come into the picture. They have consulted the Government. Therefore, this Call Attention has to be discussed.

SOME HON. MEMBERS: Today, today.

SHRI B. N. BANERJEE: Let me make my submission.

AN HON. MEMBER: Right now.

SHRI B. N. BANERJEE: Their demand is for today. I am just referring to a technical point. Don't take it, Sir, that I am taking sides. I am just telling my views. The House can proceed with the business and the House can have the Call Attention arising out of some charges against

Mr. Antulay. That is the objective. If you read Rule 180 of our Rules, it is very clear. Don't say that Banerjee is just trying to interpret the things. It is the rule itself and that has happened on earlier occasions also. Supposing you admit this Call Attention or you would have admitted the Call Attention today, the Minister was entitled to come and the tell the "I will make the repty to-House morrow." That is very clear. Supposing, even now, under the demand from the Opposition you say, "All right, I admit this Call Attention today", you cannot prevent the Minister from coming and telling you, "I will make the reply tomorrow. That is the rule. I will read out the rule.

(Interruptions)

My submission is-excuse my saying it— that the mistake of the hon. Deputy Chairman was this. Here, if I would have been in a different capacity, I would have advised you that before issuing the List of Business you should have informed at least the leaders of the Opposition of the circumstances under which you could not admit the Call Attention today. As Mr. Shahi has very rightly pointed out, if they were informed-Mr. Shahi or Mr. Advani-even at ten o'clock yesterday night, "Well due to the circumstances we will not take it tomorrow but we will take it up the day after tomorrow", it would have been all right. These are hard facts. I would, therefore, make an honest submission. The matter has been discussed on the floor of the House. Let us now clearly understand that the Calling Attention will be taken up tomorrow and let the business go on. Let the Government not take shelter under the rule and say "We will make a statement on some other day." That is the way in which this dispute can be resolved. It is no good wasting the valuable time of the House just by saying "We will not allow . . ."

MR. DEPUTY CHAIRMAN: The net result will be the same thing. There will be no discussion today. (Interruptions)

SHRI B. N. BANERJEE: I am saying that there was some mistake on your part in not informing them yesterday. There is no question of breach of faith. That was a mistake and, therefore, the matter will come up Should we not do more tomorrow. useful business in the House then tomorrow. Should we not do more be discussed today itself? That is my honest submission.

KUMAR MU-PRANAB SHRI KHERJEE: Sir, I would like to submit, as I have already mentioned, that it is not my case that we will not answer to the Calling Attention Notice. The whole question was of the time factor and I explained to the hon. Members that because of certain difficulties and in order to be able to collect information from the State Government I required some time. And I think we have to find some way out as to how to tackle the situation. It is an issue where the Opposition is pressing their point and I have no hesitation to go with Opposition because on earlier occasions also we have made compromises. It is not an issue on which we can stick to any particular false sense of prestige or vanity. We have to find out some mechanism. What I suggest is that any Vicewould Chairman may take control of the House and we can go to your chamber and resolve the issue and thereafter you can announce it.

MR. DEPUTY CHAIRMAN: If you agree to this suggestion made by the Leader of the House, . . . (Interrupement by a 15 pm - nem tions)

SHRI LAL K. ADVANI: May 1 submit. Sir, that this is a matter in which not only the leaders here but very many other Members are concerned. So I would make a specific suggestion on the lines suggested by

to certain Trusts in Maharashtra Mr. Banerjee. Let the Calling Atten-

essential commodities

ion be taken up today, as was promised yesterday, and under that rule the Government may reply tomorrow -I have no objection to that-so that there is no breach of promise.

SHRI PRANAB KUMAR KHERJEE: I have to get the Minister concerned to respond to it. So I require some time (Interruptions)

SHRI LAL K. ADVANI: willing to have the answer tomorrow.

SHRI PRANAB KUMAR MU-KHERJEE: Let me explain. Under Rule 180, you call the attention of a particular Minister and he has to make a brief statement on the subject mentioned therein. (Interruptions) Just one minute. I thought we could have a brief discussion and the Deputy Chairman will inform the decision in the House. We are not going to take the decision here. As the House was informed yesterday, today also the House will be informed of the decision. But there is a technical matter. We will have to identify the Minister and the Minister will have to be present here. (Interruptions) It is not that. It is because, so far as the allocation of cement is concerned, it is under the Ministry of Industry, so far as the distribution of cement is concerned it is under the Ministry of Civil Supplies, so far as the import of cement is concerned, it is concerning the Ministry of Commerce. These are the matters on which we shall require a brief discussion. I am suggesting to you that let us have a discussion there for five minutes and then we can come back.

SHRI NAGESHWAR PRASAD SHAHI: Mr. Deputy Chairman on matters of States, it is the Home Minister who always replies, not the Civil Supplies Minister or any other Minister. Whenever there are charges of corruption against a Chief Minister, it is the Home Minister who replies, not the Civil Supplies Minister. not the Industry Minister, nothing of

Calling Attention re. [RAJYA SABHA] essential commodities Income-tax exemptions & Maldistribution of

[Shri Nageshwar Prasad Shahi] that sort. It is the Home Minister who replies, and the Home Minister is here. This is a technical matter. The Government can decide in this way.

MR, DEPUTY CHAIRMAN: There were more than 10-12 Calling Attention Notices beginning with the one by Shri Era Sezhiyan a few days ago. So we had to permit it so that the notices could be covered. That is still not being done. I think that will be done today. So if you agree, I would request you to consider that we can proceed with the business and let the leaders of parties and the Leader of the House meet and discuss. Let us proceed with the business. Then we discuss it later on.

SHRI B. N. BANERJEE: We will not be able to settle it in five minutes. (Interruptions)

SOURENDRA BHATTA-PROF. CHARJFE (West Bengal). nounce it.

SHRI LAL K. ADVANI: We can agree as regards the principles and then we can work out the modalities. You should decide that we are going to discuss it today. Then we can work out the modalities. There is no problem about that.

MR. DEPUTY CHAIRMAN: He has not agreed to the discussion so far as I can see.

SHRIMATI KANAK MUKHERJEE: It is difficult to believe that the Government wants time to find out facts about the corruption of Mr. Antulay. (Interruptions)

MR. DEPUTY CHAIRMAN: Leader of the House and the leaders of the various parties can come to my room, and there we can find out the whole thing about how to do it and when to do it. All these things, we can discuss. (Interruptions)

SHRI ERA SEZHIYAN (Tamil Nadu): I want to make a submission. At 3 O'clock, let us take up the Calis in ling Attention. Whosoever

to certain Trusts in Maharashtra

charge, let them take note. They can reply tomorrow. We shall start it at 3 O'clock. (Interruptions)

SHRI LAL K. ADVANI: Let the Leader agree. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Sezhiyan, under rule 180 to which Mr. Banerjee made a reference the Minister has the authority to say that he will not make a statement today. If a Member can call his attention, he will not reply. Then the whole thing will be adjourned to some other date. It is not that after all of you have spoken he will say that he will reply tomorrow. That is why we can take up the Calling Attention listed for today. Then, at some time during the lunch hour, any time you fix, we can meet and discuss about the time and everything. (Interruptions)

DR. BHAI MAHAVIR (Madhya Pradesh): There will be two Calling Attention motions. (Interruptions)

MR DEPUTY CHAIRMAN: I cannot suspend the Calling Attention motion which is here. (Interruptions)

DR. BHAI MAHAVIR: Let us have special mentions till that (Interruptions)

SHRI B. N. BANERJEE: Whether at all that Calling Attention will come up today only for the purpose of satisfying the Opposition point of view or whether the whole thing will come up tomorrow, in what form it will come up tomorrow or today and who the Minister is who will reply, all these things cannot be discussed here on the floor of the House. They may be discussed there.

It has been suggested by the Opposition that the present Calling Attention should not be taken up. Sir, that is not a correct stand because there have been instances in Rajya Sabha, and the Rules of Procedure of Business do not bar two Calling

7 Calling Attention re. [1 SEP, 1981] Income-tax exemptions & Maldistribution of

Attention motions coming up. If a consensus is arrived at in your room that to satisfy the Opposition we may have the Calling Attention at the end of the day and that the Government may make a statement tomorrow, that does not prevent the other Calling Attention which is in the name of my good friend, Shri Kalpnath Rai, to be taken up now. Sir, we want to resolve the dispute amicably and with the best of will of the House. We must take an approach which would solve the matter, not an approach that we must have our pound of flesh. (Interruptions)

MR. DEPUTY CHAIRMAN: May I request the Leader of the House and the leaders of the various parties to come at 1.15 and discuss the whole matter and what modalities should be adopted? (Interruptions) Regarding the limited point of the timing and the modalities. (Interruptions)

SHRI LAL K ADVANI: You announce that the Calling Attention will be taken up today. (Interruptions)

SHRI SITA RAM KESRI: It means that you are determined not to cooperative. (Interruptions) While the Deputy Chairman is inviting you to talk there and find out some way, still you are opposing it. It shows that you are determined to hear no cause, no reason, but only insist upon it in spite of our request. (Interruptions) No. We are not going to do it today. I shall discuss it tomorrow. (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Sir, the cat is out. (Interruptions) This is not for the first time . . . (Interruptions)

SHRI SITA RAM KESRI: While the Deputy Chairman is requesting us to sit there and find out the way, still you are insisting upon it. You do not want to do it. You are pretending to be democratic. But you are not democratic. (Interruptions) This is very bad. (Interruptions)

essential commodities to certain Trusts in Maharashtra

SHRI NAGESHWAR PRASAD SHAHI: This is not the first time that the Chair has desired to discuss a thing in the chamber ... (Interruptions)

SHRI SITA RAM KESRI: Mr. Deputy Chairman, Sir, our apologetic attitude they have rejected. They are not going to be reconciled. They are not going to maintain the decorum of the House . . . (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: This won't do. (Interruptions) Mr. Deputy Chairman, Sir, this is not the first time. The Chair has many times adjourned the House for a discussion in his chamber. You can adjourn the House for a discussion in your chamber. (Interruptions)

MR. DEPUTY CHAIRMAN: If there is an agreed conclusion, there is no difficulty. Unless you are determined that you do not want to . . . (Interruptions)

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, the essential issue is that if we are all agreed that we have the formal motion on the Calling Attention today

SHRI SITA RAM KESRI: No.

SHRI LAL K. ADVANI: . . . and the discussion and the statement tomorrow

SHRI J. K. JAIN: Never. (Interruptions)

SHRI LAL K ADVANI: This was the agreement. It is only the modalities that we are willing to discuss. But if the basic issue we will not have today, then I will not be agreeable. I was from the very beginning saying; you agree to the principle, and the modalities we will discuss.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kalpnath Rai. (Interruptions)

& Maldistribution of

भो बी॰ सत्यनारायण रेड्डी: हम कायदे से बोल रहे है। हमें बोलने की इजाजत नहीं देते (श्यवधान)। इस तरफ श्रापका ध्यान नहीं जाता । दुसरी तरफ ही माप इजाजत देते हैं (स्ववधान)।

MR DEPUTY CHAIRMAN: I have heard many Members and now because his Calling Attention is here ... (Interruptions)

SHRI LAL K. ADVANI: You decide this first. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kalpnath Rai.

भी महपनाय राय (उत्तर प्रदेश) : मेरा कांलिय अटेशन है और अपने व्य-वस्था दी है ग्रीर ग्रादरणीय नेता ने भी दी है। मैं अपने साथियों से अपील करना चाहता है कि शांतिपूर्ण ढंग से कार्रवाई चलने दें श्रीर यदि शांतिपूर्ण इंग से कार्रवाई नहीं चलने देगे तो श्री भ्रटल बिहारी वाजपेयी, चौधरी चरण सिंह, जार्ज फर्नेन्डीज न जो कई करोड़ रुपया इक्ट्ड किया है ... (ब्यवधान)

श्री मनुभाई पटेल : यह धमकी Hr. St. भमकी दे रहे ह (ब्यवधान)

श्री सत्पनाथ राय: यह धमकी नहीं है। (क्यवधान)

भी लाल कृष्ण ग्रहवाणी: यह सर-आरी पार्टी का रवेया है।(ब्यवधान)

भी कल्पनाथ राय: यह धमकी नहीं है। यह भष्टाचार का मामला है। वेश का सोना लटने वाले स्राप लोग गद्दार है। सारे देश का खजाना लुट लिया है (अथवधान) करोड़ों रुपया आपने इकट्ठा किया है। मेरे पास दस्तावेज 🝍। इस पर बहस होगी (क्यवधान) । NAGESHWAR PRASAD SHAHI: Sir, Mr. Sita Ram Kesri is distributing pamphlets in the House.

It is breach of the rules. (Interruptions) Mr. Sita Ram Kesri is distributing pamphlets in the House. This is breach of the rules, Sir. (Interruptions) Mr. Sita Ram Kesri is distributing pamphlets in the House. This is breach of the rule.

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Mr. Sita Ram Kesri is distributing pamphlets in the House ...

SHRI SITA RAM KESRI: No.

PRASAD SHRI NAGESHWAR SHAHI: You have done it.

SHRI SITA RAM KESRI: No. (व्यवधान)

श्री कल्पनाथ राध: ग्रटल बिहारी वाजपेयी, जार्ज फर्नान्डीज ने कितने करोड रुपये इकट्ठे किये है . . . (स्वक्धान)

श्री मनुभाई पटेल: सीताराम केसरी जी ने कागज सरोज खापर्डे को दिया ...(व्यवधान)

श्री मत्पनाथ राय:...चौधरी चरण सिंह ...काति...भाई देसाई... (व्यवधान) ...इन सब के विरूद्व प्रस्ताव पेश किया था ... (व्यवधानं) ... मैं चाहता हूं इनके भष्टाचार के खिलाफ कमीशन ग्राफ इन्क्वायरी बिठाई जाये ... (व्यवधान) ...यह नहीं हो रहा. .. (व्यवधान)... सरकार कमीशन स्नाफ इन्क्वायरी बिठाये ... (व्यवधान) ... हमारी सरकार कांति दसाई के भष्टाचार, चौधरी चरण सिंह के भष्टाचार, ग्रटल बिहारी वाजपेयी के भष्टाचार ...(ध्यवधान)...मरे पास हैं कि कितना करोड़ रुपया अटल बिहारी वाजपेयी ने लिया, कितना करोड रुपया चौधरी चरणसिंह ने लिया, कितना करोड़ रुपया कांति देसाई ने लिया, मोरारजी देसाई ने लिया (व्यवधान) जार्ज फर्नेडीज ने कितना करोड़ रुपया लिया... (ड्यंब-धान)...मैं चाहता हूं कि इनके भष्टाचार के खिलाफ सरकार एक कमीशन भ्राफ इन्कवाय शे बिठाए...(व्यवधान)...

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भी उपसभापति : ग्रब ग्राप ਕੌਠ जाइये ... (व्यवधान) ...

अ**। कल्पनाथ राय:** मैं बैठने वाला नहीं हुं ... (व्यवधानः)...

श्री उपसभापति: ग्रापने कह दिया। क्रपा करके समाप्त करिये आप । . . . (व्यवधान) . . .

WRITTEN ANSWERS TO QUES-TIONS

Joint ventures in the Electronics free Trade Zone in Bombay

*221. DR. LOKESH CHANDRA: DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of COMMERCE be pleased to state:

- (a) what is the number of multinationals who have joined in the joint ventures in the electronics free trade zone in Bombay during the year 1930-
- (b) whether their entire production is exported?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKHERJEE): (a) During the year 1980-81, one unit with foreign equity participation, was incorporated in Santa Cruz Electronics Export Processing Zone, Bombay.

(b) Yes, Sir.

Tourist Buses at Port Blair

*222. SHRI AMARPROSAD CHA-KRABORTY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Andaman and Nicobar Islands Administration has only one mini tourist bus for taking the tourists around Port Blair for sight-seeing;
- (b) if so, whether Government propose to provide more tourist buses at Port Blair; and
- (c) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir. However, additional tourist buses for sightseeing are available with private operators.

(b) and (c) The Andaman and Nicobar Administration has already purchased one 25-seater bus chassis. The bus is expected to be ready for the forthcoming tourist season.

Balance Sheets of M/s. Swadeshi Cotton Mills

*223. SHRI G. C. BHATTA-Will the Minister CHARYA: COMMERCE be pleased to state:

- (a) whether it is a fact that the balance sheets of M/s. Swadeshi Cotton Mills at Kanpur, Naini, Raibareli-Udaipur, Maunathbhajan and lу, Pondicherry have not been published since their take-over by Government during the last three years; if what are the reasons therefor;
- (b) what is the number of such other textile mills, which have been taken over by Government and whose balance sheets have not been prepared and published; and
 - (c) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI